

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-156(PB)/2018

IN THE MATTER OF:

Sohan Lal

.... Applicant/Petitioner

Vs.

Shakti Bhog Foods Limited

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.02.2018

Coram:

**CHIEF JUSTICE (RTD.) M.M.KUMAR
Hon'ble President**

**Sh. S.K. Mohapatra,
Hon'ble Member (T)**

For the Petitioner/Applicant :

ORDER

Even on the second call no one is present on behalf of the petitioner in support of the petition. In the interest of justice hearing is deferred to 05.03.2018.

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**(M.M.KUMAR)
PRESIDENT**

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**(S.K. MOHAPATRA)
MEMBER(TECHNICAL)**

13.02.2018
Vineet